

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 23 OF 2017 &
IA NO. 54 OF 2017**

Dated: 29th March, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J.Kapoor, Technical Member**

In the matter of:-

The Tata Power Company Ltd.	...Appellant(s)
Vs.	
Maharashtra Electricity Regulatory Commission	...Respondent(s)

Counsel for the Appellant(s) : Mr. Vishal Anand
Ms. Niti Arora

Counsel for the Respondent(s) : Mr. Buddy Ranganadhan for R-1

ORDER

Learned counsel for the Appellant states that some pages are missing in the rejoinder filed by them in the registry yesterday. She seeks permission to replace the rejoinder. She is permitted to replace the rejoinder.

List the matter for hearing on **17.07.2017.**

**(I.J.Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**